

**NATIONAL COMPANY LAW TRIBUNAL**  
**CUTTACK BENCH**  
**COURT No. 1**  
**VC AND PHYSICAL (HYBRID) MODE**

ITEM No. 103  
CP No. 114/CTB/2019  
IA (Companies Act) No. 75/CB/2022

**Proceedings under Section 241-242 Companies Act**

**IN THE MATTER OF:**

Devesh Kumar Sinha

.....Applicant

V/S

Enterprise System Solutions Pvt. Ltd. (ESSPL) & Ors.

.....Respondent

**Order delivered on 04/07/2024**

**Coram:**

Shri Deep Chandra Joshi, Hon'ble Member(J)

Shri Rajeev Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicants

Mr. Satya Smruti Mohanty, Adv.

Mr. Sarvavid S Pradhan, Adv.

Mr. Goutam Rai, Adv.

Ms. Gyaninee Nayak, Adv.

Mr. Sambit S. Moharana, Adv.

Mr. Saswat K. Acharya, Adv.

Mr. Vasu Sastry, Adv.

Mr. Tridip Bose, Adv.

Mr. Jaish Joshi, Adv.

} IA 75/22

For the Respondent

**ORDER**

**IA (Companies Act) No. 75/CB/2022**

1. Learned counsel Mr. V.V.V Sastry appears for the petitioner.
2. Learned counsel Mr. Satya Smruti Mohanty appears for the respondent.
3. Due to technical glitch, petitioner counsel could not be heard properly.
4. Hence, matter adjourned to 02.08.2024.

**CP No. 114/CTB/2019**

1. Both sides counsel present.
2. IA (Companies Act) No. 75/CB/2022 is pending. List the matter along with pending IA on 02.08.2024.

Sd

**Rajeev Mehrotra**  
**Member (Technical)**

Sd

**Deep Chandra Joshi**  
**Member (Judicial)**